The Rajasthan Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules, 1981

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As amended by Notification No. F. 13(1) Shram/B/95, dated 23-2-1996, Published in Rajasthan Government Gazette Extraordinary Part IV-C(I), dated 26-2-96, page 219.

G.S.R. 62. - Whereas certain draft of the Rajasthan Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules, 1981 were published at pages 13(1)13(5) of the Rajasthan Gazette Part-3 (Kh) dated 2-7-1981 with the notification of the Government of Rajasthan, Labour Department under even number dated 2-7-1981 for inviting objections or suggestions from all persons likely to be affected thereby within forty five days and no objections or suggestions have received from any person.

Now, therefore in exercise of the powers conferred by section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (Central Act 30 of 1979), the State Government hereby makes the following Rules, namely:-

CHAPTER-I

Preliminary

- 1. Short title and commencement. (1) These rules may be called the Rajasthan Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Rules. 1981.
- (2) They shall come into force on the date of their publication in the official Gazette.
- 2. Definitions. In these rules unless the subject or context otherwise requires:-
- (a) "Act" means the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (Central Act 30 of 1979);
- (b) "Appellate Officer" means an Appellate Officer nominated by the State Government under section 11;
- (c) "Form" means a form appended to these rules;
- (d) "Inspector" means an inspector appointed by the State Government under section 20;
- (e) "Licensing officer" means the licensing officer appointed by the State Government under section 7;
- (f) "Migrant workman" means an inter-state migrant workman as defined in section 2:

- (g) "Regional Joint/Deputy/Assistant Labour Commissioner" means an Officer appointed as such by the State Government of Rajasthan;
- (h) "Registering officer" means the registering officer appointed by the State Government under section 3;
- (i) "Section" means a section of the Act;
- (j) "Specified Authority" means the authority specified by the State Government for the purposes of sections 12 and 16; and
- (k) all other words and expressions used in these rules but not defined therein shall have the meanings respectively assigned to them in the Act.

CHAPTER-II

3. Manner of making application for registration of establishments. - (1) The application for registration of an establishment shall be made in triplicate, in Form I to the registering officer of the area in which the establishment sought to be registered is located.

(2) The application shall be accompanied by a crossed demand draft showing

payment of the fees for the registration of the establishment.

(3) The application shall be either personally delivered to the registering officer

or sent to him by registered post.

(4) On receipt of the application, the registering officer shall, after noting thereon the date of receipt by him of the application, give an acknowledgement to the applicant.

4. Issue of certificate of registration. - (1) Where the registering officer registers the establishment, he shall issue to the principal employer a certificate of

registration in Form II.

(2) The registering officers shall maintain a register in Form III showing the particulars of the establishments in relation to which certificates of

registration are issued by him.

(3) If, in relation to an establishment, there is any change in the particulars specified in the certificate of registration, the principal employer of the establishment shall intimate to the registering officer, within thirty days from the date when such change takes place, the particulars of, and the reasons for, such change.

5. Circumstances in which application for registration may be rejected. - (1) If any application for registration is not complete in all respects, the registering officer shall require the principal employer to amend the application so as to

make it complete in all respects.

(2) If the principal employer, on being required by the registering officer to amend his application for registration, omits or fails to do so, the registering

officer shall reject the application for registration.

6. Amendment of certificate of registration. - (1) Where on receipt of the intimation under sub-rule (3) of rule 4, the registering officer is satisfied than that an amount higher than the amount, which has been paid by the principal employer as fees for the registration of the establishment is payable, he shall require such principal employer to deposit a sum which, together with the amount already paid by such principal employer, would be equal to such higher amount of fees payable for the registration of the establishment and to produce receipt showing such deposit.

(2) Where, on receipt of the intimation referred to in sub-rule (3) of rule 4, the registering officer is satisfied that there has occurred a change in the particulars of the establishment, as entered in the register in Form III, he shall amend the said register and record therein the change thus occurred:

Provided that no such amendment shall affect anything done or any action taken or any right, obligation or liability acquired or incurred before such amendment:

Provided further that the registering officer shall not carry out any amendment in the register in Form III unless the appropriate fees has been deposited by the principal employer.

- 7. Application for a licence. (1) Every application by a contractor for the grant of the licence for recruiting a person under clause (a) of sub-section (1) of section 8 shall be made in triplicate, in Form IV to the licensing officer having jurisdiction in relation to the area wherein recruitment is made.
 - (2) Every application by a contractor for employing a migrant workman under clause (b) of sub-section (1) of section 8 shall be made, in Form V to the licensing officer having jurisdiction in relation to the area wherein the establishment is situated.
 - (3) (i) Every application for the grant of a licence under sub- rule (1) or sub-rule (2), shall be accompanied by a certificate of the principal employer in Form VI to the effect that he undertakes to be bound by all the provisions of the Act and the rules made thereunder so far as they are applicable to him in respect of the recruitment or employment of the migrant workmen in respect of which the contractor is making the application.
 - (ii) Every such application shall be either personally delivered to the licensing officer concerned or sent to him by registered post.
 - (4) On receipt of the application referred to in sub-rule (1) or sub-rule (2), the licensing officer concerned shall, after noting thereon the date of receipt of the application, grant an acknowledgement to the applicant.
 - (5) Every application referred to in sub-rule (1) shall also be accompanied by the receipt obtained as required by rule 20.
- 8. Matters to be taken into account in granting or refusing a licence. In granting or refusing to grant a licence the licensing officer shall take the following matters into account, namely:-
 - (a) Whether the applicant-
 - (i) is a minor, or
 - (ii) is of unsound mind and stands so declared by a competent court, or
 - (iii) is an undischarged insolvent, or
 - (iv) has been convicted at any time during the period of five years immediately preceding the date of application, of an offence which, in the opinion of the State Government, involves moral turpitude.
 - (b)whether any order has been made in respect of the applicant under subsection (1) of section 10, and, if so, whether a period of three years has elapsed from the date of that order;
 - (c)whether the fees for the application has been deposited at the rates specified in rule 12: and

- (d) whether security, wherever necessary, has been deposited by the applicant at the rates specified in sub-rule (1) of rule 10.
- **9. Refusal to issue licence.** (1) On receipt of the application from the Contractor, and as soon as possible thereafter, the Licensing Officer shall investigate or cause investigation to be made to satisfy himself about the correctness of the facts and particulars furnished in such application and the eligibility of the applicant for a licence.
- (2) (i) Where the Licensing Officer is of the opinion, that the licence should not be issued, he shall, after affording reasonable opportunity to the applicant to be heard, make an order rejecting the application.
 - (ii) The order shall record the reasons for the refusal and shall be communicated to the applicant.
- 10. Security. (1) Where the Licensing Officer is satisfied, in accordance with the procedure laid down in the proviso to sub-section (2) of section 8, that any person who has applied for or who has been issued a licence should furnish security for the due performance of the conditions of the licence, he shall prepare an estimate of the amount needed to provide for recruitment or employment of migrant workmen on the basis of the factors specified in sub-section (3) of the said section and after considering the solvency of such person, determine the amount of the security to be furnished by such person, which shall not exceed forty percent of the amount estimated by him.
- (2) Where the applicant for the licence was holding a licence in regard to another work and that licence had expired, the Licensing Officer, if he is of the view that any amount out of the security, if any, deposited in respect of that licence is to be refunded to the applicant under rule 17, he may on an application made for that purpose in Form VII by the applicant adjust the amount so to be refunded towards the security, if any, required to be deposited in respect of the application for the new licence and the applicant need deposit, in such a case, only the balance amount, if any, after making such adjustment.
- 11. Forms and terms and conditions of licence. (1) Every licence issued under sub-section (1) of Section 8 shall be in Form VIII.
- (2) Every licence granted under sub-rule (1) or renewed under rule 15 shall be subject to the following conditions, namely:-
 - (i) the licence shall be non-transferable;
 - (ii) the terms and conditions of the agreement or arrangement or the arrangement under which the migrant workmen is recruited or employed;
 - (iii) the number of migrant workmen recruited or employed;
 - (iv) the number of workmen recruited or employed as migrant workmen in the establishment shall not, on any day, exceed the maximum number specified in condition (iii);
 - (v) the rates of wages payable to the migrant workmen by the contractor shall not be less than the rates prescribed under the Minimum Wages Act, 1948, for such employment and where the rates have been fixed by agreement, settlement or award, not less than the rates so fixed;

- (vi) save as provided in these Rules the fees paid for the issue, or as the case may be for renewal of licence shall be non-refundable;
- (vii) (a) in cases where the migrant workmen recruited or employed by the contractor perform the same or similar kind of work as the workmen directly employed by the Principal Employer of the establishment, the wage rates, holidays, hours of work and other conditions of service of the migrant workmen of the contractor shall be the same as applicable to the workmen directly employed by the Principal Employer of the establishment on the same or similar kind of work:

Provided that in the case of any dis-agreement with regard to the type of work, the same shall be decided by the Joint Labour Commissioner (Headquarters) whose decision thereon shall be final:

- (b) in other cases, the wage rates, holidays, hours of work and conditions of service of the migrant workmen recruited or employed by the Contractor shall be such as prescribed in these Rules.
- (viii) every migrant workman shall be entitled to allowances, benefits facilities etc., as prescribed in the Act and Rules.
- (ix) no female migrant workman shall be employed by any Contractor before 6 A.M. or after 7 P.M.:

Provided that this clause shall not apply to the employment of female migrant workman in Pit Head Baths, Creches and Canteens and midwives and Nurses in hospitals and dispensaries.

- (x) the Contractor shall notify any change in the number of migrant workmen or the conditions of work to the Licensing Officer.
- (xi) the Contractor shall comply with all the provisions of the Act and the Rules;
- (xii) a copy of the licence shall be displayed prominently at the premises where the migrant workmen are employed;
- (xiii) the period for which the licence shall be valid.
- **12. Fees.** (1) The fees to be paid for the grant of certificate of registration of an establishment under section 4 shall be as specified below:-

If the number of migrant workmen proposed to be employed in the establishment on any day:-

(a) is 5 but does not exceed 20	Rs. 75/-
(b) exceeds 20 but does not exceed 50	Rs. 175/-
(c) exceeds 50 but does not exceed 100	Rs. 375/-
(d) exceeds 100 but does not exceed 200	Rs. 750/-
(e) exceeds 200 but does not exceed 400	Rs. 1500/-
(f) exceeds 400	Rs. 2000/-

(2) The fees to be paid for the grant of licence under section 7 shall be as specifed below:-

If the number of migrant workmen recruited or employed by the contractor on any day.-

(a) is 5 but does not exceed 20	Rs. 25/-
(b) exceeds 20 but does not exceed 50	Rs. 50/-
(c) exceeds 50 but does not exceed 100	Rs. 100/-
(d) exceeds 100 but does not exceed 200	Rs. 200/-
(e) exceeds 200 but does not exceed 400	Rs. 400/-
(f) exceeds 400	Rs. 500/-

- **13.** Amendment of the Licence. (1) A licence issued under rule 11 or renewed under Rule 15 may, for good and sufficient reasons be amended by the Licensing Officer.
- (2) The contractor who desires to have the licence amended shall submit to the Licensing Officer an application stating the nature of amendment and reasons thereof.
- (3) (i) If the licensing officer allows the application he shall require the applicant to furnish a crossed demand draft for the amount if any, by which the fees that would have been payable if the licence had been originally issued in the amended form exceeds the fee originally paid for the licence.
 - (ii) On the applicant furnishing the requisite receipt, the licence shall be amended according to the orders of the Licensing Officer.
- (4) Where the application for amendment is refused, the licensing Officer shall record the reasons for such refusal and communicate the same to the applicant.
- **14. Renewal of licence.** (1) Every contractor may apply to the Licensing Officer for renewal of the licence.
- (2) The application shall be in Form IX in triplicate and shall be made no less than thirty days before the date on which the licence expires, and if the application is so made the licence shall be deemed to have been renewed until such date when the renewed licence is issued.
- (3) The fees chargeable for renewal of the licence shall be the same as for the grant thereof:

Provided that if the application for renewal is not received within the time specified in sub-rule (2), a fee of twenty five percent in excess of the fee ordinarily payable for the licence shall be payable for such renewal:

Provided further that in case where the Licensing Officer is satisfied that the delay in submission of the application is due to unavoidable circumstances beyond the control of the contractor, he may reduce or remit as he deems fit the payment of such excess fee.

15. Period of renewal of the licence. - Every licence renewed under this rule 15 shall remain in force for a further period of twelve months from the date of the order of renewal.

16. Issue of duplicate certificate of registration or licence. -. [1] [Where a certificate or registration or licence granted or renewed under the preceding Rules has been lost, defaced or accidentally destroyed, a duplicate thereof may be granted on payment of fees of Rs. 100/-."]

Substituted by sections 2 (i) of labour department, Rajasthan, Notification dated 21.06.2000, w.e.f this rule before substitute, stood as under: "Where a certificate or registration or licence granted or renewed under the preceding Rules has been lost, defaced or accidentally destroyed, a duplicate thereof may be granted on payment of fees of Rs. 100/-."

- 17. Refund of security. (1) (i) On expiry of the period of licence the contractor may, if he does not intend to have his licence renewed or get the security amount adjusted in respect of his fresh application for licence in terms of sub-rule (2) of rule 10, make an application to the Licensing Officer for the refund of the security, if any deposited by him under rule 10.
- (ii) If the Licensing Officer is satisfied that there is no breach of the conditions of licence or there is no order under section 10 for the forfeiture of security or any portion thereof, he shall direct the refund of the security to the applicant.
- (2) If there is any order directing the forfeiture of the whole or any part of the security, the amount to be forfeited shall be deducted from the security deposit, and balance, if any, shall be refunded to the applicant.
- (3) The application for refund shall as far as possible, be disposed of within sixty days of the receipt of the application.
- 18. Appeals and procedure. (1)(i) Every appeal under section 11 shall be preferred in the form of a memorandum signed by the appellant or his authorised agent and presented to the appellate officer in person or sent to him by registered post.
- [2] [(ii)The memorandum shall be accompanied by a certified copy of the order and a crossed demand draft for Rs. 100/-.]
- (2) The memorandum shall setforth precisely and under distinct heads the grounds of appeal to the order appealed from.
- (3) Where the memorandum of appeal does not comply with the provisions of subrule (2) it may be rejected or returned to the appellant for the purpose of being amended within a time to be fixed by the Appellate Officer.
- (4) Where the appellate officer rejects the memorandum of appeal under sub-rule (3), he shall record the reasons for such rejection and communicate the same to the
- (5) Where the memorandum of appeal is in order, the appellate officer shall admit the appeal, endorse thereon the date of presentation and shall register the appeal in the register of appeals kept for the purpose.
- (6) (i) When the appeal has been admitted, the appellate officer shall send a notice to the Registering Officer or the Licensing Officer, as the case may be, from whose order the appeal has been preferred. The Registering Officer or as the case may be, the Licensing Officer shall thereupon send the record of the case to the appellate officer.

^{1.} Substituted by sections 2 (i) of labour department , Rajasthan, Notification dated 21.06.2000, w.e.f21.06.2000 this rule before substitution, stood as under: " Where a certificate or registration or licence granted or renewed under the preceding Rules has been lost, defaced or accidentally destroyed, a duplicate thereof may be granted on payment of fees of Rs. 10/-."

² Substituted by sections 2 (ii) of labour department, Rajasthan, Notification dated 21.06.2000, w.e.f21.06.2000 This rule before substitution, stood as under: "The memorandum shall be accompanied by a certified copy of the order and a crossed demand draft for Rs. 25/-."

- (ii) On receipt of the record the appellate officer shall send a notice to the appellant to appear before him on such date and time as may be specified in the notice for the hearing of the appeal.
- (7) If on the date fixed for the hearing, the appellant does not appear, the appellate officer may dismiss the appeal for default of appearance of the appellant.
- (8) (i) Where an appeal has been dismissed under sub-rule (7), the appellant may apply to the appellate officer for re-admission of the appeal, and where it is proved that he was prevented by any sufficient cause from appearing when appeal was called on for hearing, the appellate officer shall restore the appeal on its original number.
- (ii) An application under clause (i) shall, unless the appellate officer extend the time for sufficient reason, be made within thirty days of the date of dismissal.
- (9)(i) If the appellant is present when the appeal is called on for hearing, the appellate officer shall proceed to hear the appellant or his authorised agent and any other person summoned by him for the purpose, and pronounce judgment on the appeal either confirming, reversing or modifying the order appealed from.
- (ii) The judgment of the appellate officer shall state the points for determination, decisions thereon and the reasons for the decisions.
- (iii) The order shall be communicated to the appellant and a copy there of shall be sent to the registering officer or the licensing officer, as the case may be, from whose order the appeal has been preferred.
- **19. Obtaining of copies of order.** ^[1] [A copy of the order of the registering officer, Licensing Officer or appellate officer may be obtained on payment of fees of Rs. 25/per copy of each order on application specifying the date and other particulars of the order, made to the officer concerned.]
- 20. Payment of fees and security deposits. (1) The payment of the various fees relating to registration, licensing and security deposits shall be made through a crossed Demand Draft drawn in favour of the concerned Licensing/Registering Officer and payable at the station at which he is stationed alongwith a Treasury Challan duly filled in indicating the relevant head of account creditable to the accounts of the Labour Department.
- (2) The heads of accounts under which the receipts relating to the fees for registration, licensing, appeals and security deposits shall be credited to the following head:-

"087-Labour & Employment

- (ii) Other Receipts
- (iii) Other Deferent Receipt".
- Substituted by sections 2 (iii) of labour department, Rajasthan, Notification dated 21.06.2000, w.e.f 21.06.2000. This rule before substitution, stood as under.
 - "A copy of the order of the registering officer, Licensing Officer or appellate officer may be obtained on payment of fees of Rs. 2/- per copy of each order on application specifying the date and other particulars of the order, made to the officer concerned."

CHAPTER-III

Duties of the Contractor

21. Particulars of migrant workman. - (1)Every contractor shall furnish to the specified authorities the particulars regarding recruitment and employment of migrant workmen in form X.

(2) The particulars shall be either personally delivered by the contractor to the

concerned specified authorities or sent to them by registered post.

- 22. Return fare. The contractor shall pay to the migrant workman the return fare from the place of employment to the place of residence in the home-state of the migrant workman on the expiry of the period of employment and also on his-
- (a) termination of service before the expiry of the period of employment for any reason whatsoever:
- (b) being incapacitated for further employments on account of injury or continued ill-health duly certified as such by a registered medical practitioner;
- (c) cessation of work in the establishment which is not due to any fault on the part of the migrant workman; and
- (d) resignation from service on account of non-fulfilment of terms and conditions of his employment by the contractor.
- 23. Pass book. (1) In the pass book referred to in clause (4) of sub-section (i) of section 12, the following additional particulars shall be indicated, namely:-
 - (a) the date of recruitment;
 - (b) the date of employment;
 - (c) "wage period", total attendance/unit of work done (in respect of piece-rated migrant workman), total wages earned/deductions if any made/net amount paid and signature of contractor or his duly authorised representative with date; and

(These entries shall be made separately in respect of each wage period within three days from the date of payment).

- (d) name and address of the next of kins of migrant workman.
- (2) In case of fatal accident or serious bodily injury to any migrant workman, the contractor shall immediately send telegrams to the specified authorities of both the States and also the next of the kins of the migrant workman intimating death or the nature of serious bodily injury sustained by the migrant workman, as the case may be, date, place and nature of accident. The contractor shall further send written report to the specified authorities concerned and the next of the kins of the migrant workman, undermentioned particulars, by registered post within 24 hours of the occurrence of the accident:-
 - (i) Name of the migrant workman;
 - (ii) Date, place and nature of accident;
 - (iii) Condition of the migrant workman (if alive);
 - (iv) Action taken by the contractor/principal employer;
 - (v) Remarks.

- (3) If the contractor fails to send the telegraphic intimation and/or written report as required under sub-rule (2), the principal employer shall comply with the recruitment of sub-rule (2) as early as possible but in any case not later than 48 hours of the time of occurrence of the accident.
- **24. Return.** Every contractor shall furnish a return regarding migrant workmen who have ceased to be employed in Form XI to the specified authorities concerned either personally or by registered post so as to reach them not later than 15 days from the date the migrant workman ceases to be employed.

CHAPTER-IV

Wages

25. Rate of wages. - The rate of wages of a migrant workman in an establishment where he is required to work which is neither same nor of similar kind as is being performed by any other workman in that establishment shall not be less than the rate of wages paid by the principal employer to a workman in the lowest category of workmen directly employed by him in that establishment or the minimum rates of wages notified by the State Government under the Minimum Wages Act, 1948 for the same or similar type of work performaed by workman in any scheduled employment in the work in the area in which the establishment is located, or the rates of wages payable to the workmen for performing same or similar kind of work in that establishment in the State in which the establishment is located, whichever is higher:

Provided that if there is any dispute in this regard or with regard to applicability of wage rates to a migrant workman under sub-clause (b) of subsection (1) of section 13, the same shall be decided by the Joint Labour Commissioner (Headquarters) whose decision shall be final.

- **26. Wage period.** The contractor shall fix wage periods in respect of which wages shall be payable.
- 27. No wage period shall exceed one month.
- 28. Payment of Wages. The wages of every migrant workman in an establishment by a contractor where less than 1000 workmen are employed shall be paid before the expiry of the seventh day and in other cases before the expiry of tenth day every month.
- 29. Payment on termination. Where the employment of any migrant workman is terminated by or on behalf of the contractor, the wages earned by the migrant workman shall be paid before the expiry of the second working day from the day on which his employment is terminated.
- 30. Mode of payment. All payments of wages shall be made by the contractor on working day at the work premises and during the working time and on a date notified in advance and in case the work is completed before the expiry of the wage period the final payments shall be made within forty eight hours of the last working day.
- 31. Wages to whom payable. Wages due to every migrant workman shall be paid to him direct or to other persons duly authorised by him in this behalf.
- 32. Wages to be paid in current coin or in currency. All wages shall be paid in current coin or in currency or in both, wages shall be paid without any deduction of any kind except those specified by the State Government by general or special order in this behalf or permissible under the Payment of Wages Act, 1936.
- 33. Notice of disbursement of wages. A notice showing the wage period and the place and time of disbursement of wages shall be displayed at the place of work

and a copy be sent by the Contractor to the Principal Employer under

acknowledgment.

34. Wages to be disbursed in presence of authorised representative. - The principal employer shall ensure the presence of his authorised representative at the place and time of disbursement of wages by the contractor to the migrant workmen and it shall be the duty of the contractor to ensure the disbursement of wages in the presence of such authorised representative.

35. Payment of Wages to be certified by the authorised representative. - The authorised representative of the principal employer shall record under his signature a certificate at the end of all the entries in the register of wages or the

wages-cum-muster roll, as the case may be, in the following form:-

Certified that the amount shown in column No.

has been made to the migrant workman concerned in my presence on....."

CHAPTER-V

Medical and other facilities to be provided to migrant workman

- 36. Holidays, hours of work and other conditions of service. (1) Holidays, hours of work including extra wages for overtime work done and other conditions of service of migrant workmen shall not be less favourable than those obtaining in that establishment or in similar employment in the area in which the establishment is located, as the case may be.
- (2) Where there is any dispute in this regard or with regard to applicability of holidays, hours of work including extra wages for overtime work done and other conditions of service to a migrant workman under clause (a) of sub-section (1) of section 13, the same shall be decided by the Joint Labour Commissioner (Headquarters) whose decision shall be final.
- 37. Medical facilities. (1) The contractor shall ensure provision of suitable and adequate medical facilities for outdoor treatment to the migrant workman free of cost for treatment of any ailment from which the migrant workmen or any member of his family may suffer during his employment in the establishment or to meet any preventive measure against epidemic or any virus infection. Whenever any medicine is purchased by a migrant workman from market on the basis of the prescription issued by any Doctor provided by the contractor or the principal employer, as the case may be, or any registered medical practitioner, the cost of such medicine shall be reimbursed by the contractor to the migrant workman concerned within a period of seven days from the date of presentation of the bill by the migrant workman.
- (2) In the event of migrant workman or any of his family members suffering from any ailment requiring hospitalisation during his employment in the establishment, the contractor shall promptly arrange for the hospitalisation of the migrant workman or the concerned member of his family. The contractor shall bear entire expenses on treatment, hospital charges (including diet), if any, and travel expenses for the patient from the place of his/her residence to the hospital and back.
- (3) Every contractor shall provide and maintain so as to be readily accessible during all working hours first-aid boxes at the rate of not less than one box for one hundred and fifty workmen or part thereof.

- (4) The first-aid box shall be distinctly marked with a Redcross on a white ground and shall contain the following equipment, namely:-
 - (a) for establishments in which number of migrant workmen employed does not exceed fifty, each first aid box shall contain the following equipments:-
 - (i) 6 small sterilized dressings:
 - (ii) 3 medium size sterilized dressings;
 - (iii) 3 large size sterilized dressings:
 - (iv) 3 large sterilized burn dressings:
 - (v) 1 (30 ml.) bottle containing a two per cent alcoholic solution of iodine;
 - (vi) 1 (30 ml.) bottle containing salvolatile having the dose and mode of administration indicated on the label;
 - (vii) 1 snake-bite lancet;
 - (viii) 1 (30 gm.) bottle of potassium permanganate crystals;
 - (ix) 1 pair of scissors;
 - (x) 1 copy of the first-aid leaflet issued by the Director-General, Factory Advice Service and Labour Institutes, Government of India;
 - (xi) A bottle containing 100 tablets (each of 5 grains) of aspirin;
 - (xii) Ointment for burns; and
 - (xiii) A bottle of suitable surgical antiseptic solution.
 - (b) For establishments in which the number of migrant workmen exceeds fifty, each first-aid box shall contain the following equipments:-
 - (i) 12 small sterilized dressings;
 - (ii) 6 medium size sterilized dressings;
 - (iii) 6 large size sterilized dressings;
 - (iv) 6 large size sterilized burn dressings;
 - (v) 6(15 grams) packets sterilized cotton wool;
 - (vi) 1 (80 ml.) bottle containing a two per cent alcoholic solution of iodine;
 - (vii) 1 (60 ml.) bottle containing salvolatile having the dose and mode of administration indicated on the label;
 - (viii) 1 roll of a adhesive plaster;
 - (ix) a snake-bite lancet;
 - (x) 1 (30 grams) bottle of potassium permanganate crystals;
 - (xi) 1 pair of scissors;
 - (xii) 1 copy of the first-aid leaflet issued by the Director-General of Factory Advisory Service and Labour Institutes, Government of India.
 - (xiii) A bottle containing 100 tablets (each of 5 grains) of aspirin;
 - (xiv) Ointment for burns; and
 - (xv) A bottle of a suitable surgical antiseptic solution.
- (5) Adequate arrangements shall be made for immediate recoupment when necessary.

- (6) Nothing except the contents mentioned in sub-rule (4) shall be kept in the first-aid box.
- (7) The first-aid box shall be in charge of a responsible person who shall always be readily available during the working hours of the establishment.
- (8) The person Incharge of the first-aid box shall be a person trained in first-aid treatment, in establishments where the number of migrant workmen is one hundred and fifty or more.
- 38. Protective clothing. (1) The contractor shall provide to every migrant workman where the temperature falls below 20 degree centigrade, protective clothing consisting of one woollen coat and one woollen trousers once in two years.

Provided that where the temperature falls below 5 degree centigrades one woollen over-coat shall also be provided to the migrant workman once in three years.

- (2) The protective clothing shall be provided by the contractor to every migrant workman before onset of winter-season in the area where the establishment is located or on the 30th day of September, whichever is earlier.
- 39. Drinking water, latrines, urinals and washing facilities. (1) The contractor shall provide sufficient quantity of wholesome drinking water, sufficient number of sanitary latrines and urinals, washing facilities for the migrant workmen at the establishment, in the case of existing establishments within seven days of the commencement of these rules, and in case of new establishment, within seven days of the commencement of employment of migrant workmen therein.
- (2) If any of the facilities is not provided by the contractor within the specified period, the same shall be provided by the principal employer within seven days of the expiry of the period specified in sub-rule (1).
- 40. Rest rooms. (1) In every place where migrant workmen are required to halt at night in connection with the working of the establishment and in which employment of migrant workmen is likely to continue for three months or more, the contractor shall provide and maintain rest rooms or other suitable alternative accommodation within fifteen days of the coming into force of the rules in case of the existing establishments, and within fifteen days of the commencement of the employment of migrant workmen in the case of new establishments.
 - (2) If the amenity is not provided by the contractor within the specified period, the principal employer shall provide the same within a period of fifteen days of the expiry of the period specified in sub-rule (1).
 - (3) Separate rooms shall be provided for female migrant workmen.
 - (4) Effective and suitable provisions shall be made in every room for securing and maintaining adequate ventilation by circulation of fresh air, and there shall also be provided and maintained sufficient and suitable natural and artificial lighting.
 - (5) The rest rooms, or other suitable alternative accommodation shall be of such dimensions so as to provide at least a floor area of 1.1 square metre for each person.
 - (6) The rest room, rooms, or other suitable alternative accommodation shall be so constructed as to afford adequate protection against heat, wind, rain and shall have smooth, hard and impervious floor surface.
 - (7) The rest rooms or other suitable accommodation shall be at a convenient distance from the establishment and shall have adequate supply of wholesome drinking water.
- 41. Canteens. (1) In every establishment wherein work regarding the employment of migrant workmen is likely to continue for six months and wherein migrant

workmen numbering one hundred or more are ordinarily employed, an adequate canteen shall be provided by the contractor for the use of such migrant workmen within sixty days of the date of coming into force of the rules in the case of the existing establishment, and within thirty days of the commencement of the employment of migrant workmen in the case of new establishments.

- (2) If the contractor fails to provide canteen within the time laid down, the same shall be provided by the principal employer, sixty days of the expiry of the time allowed to the contractor.
- (3) The canteen shall be maintained by the contractor or principal employer, as the case may be, in an efficient manner.
- (4) The canteen shall consist of at least a dining hall, kitchen, store-room, pantry and washing places separately for migrant workmen and for utensils.
- (5)(i) The canteen shall be sufficiently lighted at all times when any person has access to it.
 - (ii) The floor shall be made of smooth and impervious material and inside walls shall be lime washed or colour-washed at least once in each year: Provided that the inside walls of the kitchen shall be lime-washed every
- (6)(i) The precincts of the canteen shall be maintained in clean and sanitary condition.

four months.

- (ii) Waste water shall be carried away in suitable covered drains and shall not be allowed to accumulate so as to cause a nuisance.
- (iii) suitable arrangements shall be made for the collection and disposal of garbage.
- (7) The dining hall shall accommodate at a time at least 30 per cent of the migrant workmen working at a time.
- (8) The floor area of the dining hall, excluding the area occupied by the service counter and any furniture except tables and chairs shall be not less than one square metre per diner to be accommodated as specified in sub-rule (7).
- (9)(i) A portion of the dining hall and service counter shall be partitioned off and reserved for women migrant workmen in proportion to their number.
- (ii) Washing places for women shall be separate and screened to secure privacy.
- (10) Sufficient tables, stools, chairs or benches shall be available for the diners to be accommodated as specified in sub- rule (7).
- (11)(i) There shall be provided and maintained sufficient utensils, crockery, cutlery, furniture and any other equipment necessary for the efficient running of the canteen.
- (ii) The furniture, utensils and other equipment shall be maintained in a clean and hygienic condition.
- (12)(i) Suitable clean cloths for the employees serving in the canteen shall also be provided and maintained.
- (ii) A service counter, if provided, shall have top of smooth and impervious material.

- (iii) Suitable facilities including an adequate supply of hot water shall be provided for the cleaning of utensils and equipment.
- (13) The foodstuffs and other items to be served in the canteen shall be in conformity with the normal habits of the migrant workmen.
- (14) The charges for meals, other foodstuffs, beverages and any other items served in the canteen shall be based on no-profit, no-loss basis and shall be conspicuously displayed in the canteen.
- (15) In arriving at the prices of foodstuffs and other articles served in the canteen the following items shall not be taken into consideration as expenditure, namely:-
- (a) The rent for the land and buildings;
- (b) The depreciation and maintenance charges for the building and equipment provided for in the canteen;
- (c) The cost of purchase, repairs and replacement of equipments including furniture, crockery, cutlery and utensils;
- (d) The water charges and other charges incurred for lighting and ventilation;
- (e) The interest on the amounts spent on the provision and maintenance of furniture and equipment provided for in the canteen.
- (16) The books of accounts and registers and other documents used in connection with the running of the canteen shall be produced on demand to the Inspector.
- (17) The accounts pertaining to the canteen shall be audited once in every twelve months by registered accountants and auditors:
- Provided that the Joint Labour Commissioner (Headquarters) may approve any other person to audit the accounts, if he is satisfied that it is not feasible to appoint a registered accountant and auditor in view of the site or the location of the canteen.
- **42.** Latrines and urinals. (1) Latrines shall be provided in every establishment on the following scale, namely:-
 - (a) Where females are employed, there shall be at least one latrine for every 25 females:
 - (b) Where males are employed, there shall be at least one latrine for every 25 males:

Provided that where the number of males or females exceed 190, it shall be sufficient if there is one latrine for 25 males or females, as the case may be upto the first 100, and one for every 30 thereafter.

- (2) Every latrine shall be under cover and so partitioned off as to secure privacy, and shall have a proper door and fastenings.
- (3)(i) Where workers of both sexes are employed there shall be displayed outside each block of latrine and urinal a notice in the language understood by the majority of the workers 'For Men Only' or 'For Women only' as the case may be.
 - (ii) The notice shall also bear the figure of a man or of a woman as the case may be.

(4) There shall be at least one urinal for male workers upto fifty and one for female

upto fifty employed at a time.

Provided that where the number of male or female workmen, as the case may be, exceeds 500, it shall be sufficient if there is one urinal for every fifty females upto the first 500 and one for every 100 or part thereof thereafter.

(5) The latrines and urinals shall be conveniently situated and accessible to workers

at all times at the establishment.

- (6)(i) The latrines and urinals shall be adequately lighted and shall be maintained in a clean and sanitary condition at all times.
 - (ii) Latrines and urinals other than those connected with a flush sewage system shall comply with the requirements of the public health authorities.
- (7) Water shall be provided by the means of tap or otherwise so as to be conveniently accessible in or near the latrines and urinals.
- **43. Washing facilities.** (1) In every establishment adequate suitable facilities for washing shall be provided and maintained for the use of migrant workmen employed therein.
- (2) Separate and adequate screening facilities shall be provided for the use of male and female migrant workmen.

(3) Such facilities shall be conveniently accessible and shall be kept in clean and

hygienic condition.

- 44. Creche. (1) In every establishment where 20 or more women are ordinarily employed as migrant workmen and in which employment of migrant workmen is likely to continue for three months or more, the contractor shall provide and maintain two rooms of reasonable dimensions for the use of their children under the age of six years, within fifteen days of the coming into force of the rules, in case of existing establishment, and within fifteen days of the commencement of the employment of not less than twenty women as migrant workmen in new establishment.
- (2) One of such rooms shall be used as play room and the other as bedroom for the children.
- (3) If the contractor fails to provide the creche within the time laid down, the same shall be provided by the principal employer within fifteen days of the expiry of the time allowed to the contractor.

(4) The contractor or the principal employer as the case may be, shall supply adequate number of toys and games in the play rooms and sufficient number of cots and haddings in the classing room.

and beddings in the sleeping room.

- (5) The creche shall be so constructed as to afford adequate protection against heat, damp, wind and rain and shall have smooth, hard and impervious floor surface.
- (6) The creche shall be at a convenient distance from the establishment and shall have adequate supply of wholesome drinking water.
- (7) Effective and suitable provisions shall be made in every room of the creche for securing and maintaining adequate ventilation by circulation of fresh air and there shall also be provided and maintained sufficient and suitable natural or artificial lighting.
- 45. Residential accommodation. (1) The contractor shall provide to every migrant workman:-
 - (i) in case he is accompanied by any other member of his family, a suitable quarter consisting of minimum one room having at least a floor area of 10 square metres, a verandah and adequate additional covered space for

cooking food as well as one common sanitary latrine, one common bathroom for every three such quarters; and

- (ii) in case he is unaccompanied by any other member of his family, a suitable barrack so as to accommodate not more than ten such migrant workmen, having at least a floor area of not less than 6.5 square metres for each such migrant workman making use of the barrack, a verandah and adequate additional covered space for cooking food as well as one common sanitary latrine and one common bathroom for every ten such migrant workmen;
 - within fifteen days of coming into force of the rules in the case of the existing establishments, and within fifteen days of the commencement of the employment of migrant workmen in new establishments.
 - (2) Every quarter and the barrack shall be so constructed as to afford adequate ventilation, protection against heat, wind and rain and shall have smooth, hard and impervious floor surface.
 - (3) The quarters or the barracks, as the case may be shall be at a convenient distance from the establishment and shall have adequate supply of wholesome drinking water.
 - (4) The area in which the quarters and/or the barracks are located as well as the latrines and the bathrooms provided therein shall be kept in a clean and sanitary condition at all times.
 - (5) If the amenities referred to in sub-rule (1) are not provided by contractor within the period prescribed, the principal employer shall provide the same within a period of fifteen days of the expiry of the period laid down in the said sub-rule.
 - (6) If there is any dispute or disagreement regarding suitability or adequacy of provision of any of the amenities referred to in sub-rules (1) to (4), the same shall be decided by the Joint Labour Commissioner (Headquarters) whose decision shall be final.
- 46. Liability of the principal employer in certain cases. If any allowance required to be paid under section 14 or section 15 to a migrant workman employed in an establishment to which this Act applies is not paid by the contractor or if any facility specified in section 16 is not provided for the benefit of such migrant workmen, such allowance shall be paid, or as the case may be, the facility shall be provided, by the principal employer within fifteen days of the expiry of the time allowed to the contractor under the rules except where otherwise provided for in the relevant rules:

Provided that in case of ailment requiring urgent medical attention or hospitalisation as the case may be, the principal employer shall provide the same immediately on the failure of the contractor to do so.

47. Relaxation in certain cases. - If the contractor or, principal employer, as the case may be has already provided any facility relating to supply of wholesome drinking water or rest-rooms or latrines and urinals or washing, canteen or creche or first-aid is required under any Act applicable to the establishment and the same is adequate and also available, for use for the migrant workmen, that facility, shall be deemed to be provided for under these rules.

CHAPTER-VI

- **48.** Registers of contractors. Every principal employer shall maintain in respect of each registered establishment a register of contractors in Form XII.
- **49. Register of persons employed.** Every principal employer and contractor shall maintain in respect of each establishment where he employs migrant workman a register in Form XIII.
- **50. Service certificate.** On termination of employment for any reason whatsoever the contractor shall issue to the migrant workman whose services has been terminated, a service certificate in Form XIV.
- **51.** Displacement cum outward journey allowances sheet and return journey allowances register (1) Every contractor shall maintain displacement-cumoutward journey allowances sheet in Form XV and return journey allowances register in Form XVI.
- (2) Entries in the sheet and the register required to be maintained under sub-rule (1) shall be authenticated by the contractor or his duly authorised representative.
- **52.** Muster roll, wages register, deductions register and overtime register. (1) In respect of establishments which are governed by the Payment of Wages Act, 1936 and the rules made thereunder or the Minimum Wages Act, 1948, and the rules made thereunder, or Contract Labour (Regulation and Abolition) Act, 1970, and the rules made thereunder, the following registers and records required to be maintained by the contractor as employer under those Acts and Rules shall be deemed to be registers and records to be maintained by the contractor under these Rules.
 - (a) Muster roll;
 - (b) Register of wages;
 - (c) Register of deductions;
 - (d) Register of fines;
 - (e) Register of overtime;
 - (f) Register of advances.
- (2) In respect of establishments not covered by any of the Acts or the rules referred to in sub-rule (1), the following provisions shall apply, namely:-
 - (a) Every contractor shall maintain a Muster Roll Register and a Register of Wages in Forms XVIII and XVIII respectively;
 - (b) Signature or thumb impression of every migrant workman on the register of wages shall be obtained and entries therein shall be authenticated by the Signature of the contractor or his authorised representative, and duly certified by the authorised representative of the principal employer as required by rule 35;
 - (c) Register of deduction, register of fines and register of advances.-Register of deductions for damage or loss, register of fines and register of advances shall be maintained by every contractor in Forms XIX, XX and XXI respectively;
 - (d) Every contractor shall maintain register of overtime in Form XXII.
- (3) Notwithstanding anything contained in these rules where a combined or alternative form is sought to be used for the contractor to avoid duplication of work for compliance with the provisions of any other Act or the rules framed thereunder or

any other laws or regulations or in case where mechanised pay rolls are introduced for better administration, alternative suitable form or forms in lieu of any of the forms prescribed under these rules, may be used with the previous approval of the Joint Labour Commissioner (Headquarters).

- **53. Maintenance and preservation of registers.** (1) All registers and other records required to be maintained under the Act and rules, shall be maintained complete and up-to-date, and, unless otherwise provided for, shall be kept at an office or the nearest convenient building within the precincts of the work-place or at a place if any, specified by the Inspector on the specific request made by the contractor in this behalf.
- (2) All the registers shall be maintained legibly in English or Hindi.
- (3) All the registers and other records shall be preserved in original for a period of three calendar years from the date of last entry made therein.
- (4) All the registers, records and notices maintained under the Act or rules shall be produced on demand before the Inspector or Joint Labour Commissioner (Headquarters) or any other authority under the Act or any person authorised in that behalf by the State Government.
- (5) Where no deduction or fine has been imposed or no overtime has been worked during any wage period, a 'NIL' entry shall be made across the body of the register at the end of every wage period indicating also in precise terms the wage period to which the 'NIL' entry relates in the respective registers maintained in Forms XIX, XX and XXI respectively.
- **54.** Display of an abstract of the Act and the Rules. Every contractor shall display an abstract of the Act and the rules in English and Hindi and in the language spoken by majority of migrant workmen in such form as may be approved by the Joint Labour Commissioner (Headquarters).
- **55. Notices.** (1)(i) Notices showing the rates of wages, hours of work, wage periods, dates of payment of wages, names and addresses of the Inspectors having jurisdiction, and date of payment of unpaid wages, shall be displayed in English and in Hindi and in the local language understood by the majority of the workers in conspicuous places at the establishment and the work-site by the principal employer or the contractor, as the case may be.
 - (ii) The notices shall be correctly maintained in a clean and legible condition.
- (2) A copy of the notice shall be sent, to the Inspector and whenever any changes occur, the same shall be communicated to him forth with.
- **56. Periodical returns.** (1) Every contractor shall send half yearly return in Form XXIII (in duplicate) so as to reach the licensing officer concerned not later than thirty days from the close of the half year.

Note.- Half year for the purpose of this rule means "a period of six months commencing from 1st January and 1st July every year."

- **57.** (1) The Joint Labour Commissioner (Headquarters) or the Regional Dy./Asstt. Labour Commissioner or Inspector on any authority under the Act shall have powers to call for any information for statistics in relation to migrant workmen from any contractor or principal employer at any time by an order in writing.
- (2) Any person called upon to furnish the information under sub-rule (1) shall be legally bound to do so.

CHAPTER-VII

Legal Aid to Migrant Workmen

58. Legal aid. - One receipt of a written application from migrant workman or in the event of his death; from next of his kins for providing legal aid in relation to any proceedings before the Authority under section 15 of the Payment of Wages Act, 1936 or Authority under section 20 of the Minimum Wages Act, 1948 or appropriate Labour Court under section 33C(2) of the Industrial disputes Act, 1947 or Commissioner for workmens' compensation under the Workmen's Compensation Act, 1923, in which the migrant workman or his legal heir is a party, the specified authority concerned, if he is satisfied, may with the prior approval of the Joint Labour Commissioner (Headquarters) engage an advocate to conduct the relevant proceedings on behalf of the migrant workman or his legal heir as the case may be, and meet all legal expenses in this regard.

Form I

[See rule 3(1)]

Application for registration of establishments employing Migrant workmen

- 1. Name and location of the establishment.
- 2. Postal address of the establishment.
- 3. Full name and address of the principal employer (furnish father's/husband's name in case of individuals).
- 4. Names and addresses of the directors/particular partners (in case of companies and firms).
- 5. Full name and address of the Manager or person responsible for the supervision and control of the establishment.
- 6. Nature of work carried on in the establishment.
- 7. Particulars of contractors and migrant workmen.
 - (a) Names and addresses of contractors.
 - (b) Nature of work for which, migrant workmen are to be recruited or are employed.
 - (c) Maximum number of migrant workmen to be employed on any day through each contractor.
 - (d) Estimated date and commencement of work under each contractor.
 - (e) Estimated date of termination of employment of migrant workmen under each contractor.
- Particulars of crossed demand draft (......Name of the Bank, Amount, Number and date.)
 I hereby declare that the particulars given above are true to the best of my

knowledge and belief.

Principal Employer Seal and Stamp

Office of the Registering Officer Date of receipt of application

Form II [See rule 4(1)] Certificate of Registration

Date													
	٠.	•	٠.	•	•	•	•	•	•	•	•	•	•

GOVERNMENT OF RAJASTHAN OFFICE OF THE REGISTERING OFFICER

A certificate of registration containing the following particulars is hereby granted under clause (a) of sub-section (2) of section 4 of the Inter State Migrant Workmen (Regulation of Employment and Conditions of Service) Act. 1979 and the rules made thereunder to......

- 1. Nature of work carried on in the establishment.
- 2. Names and addresses of contractors.
- Nature of work for which migrant workmen are to be employed or are employed.
- 4. Maximum number of migrant workmen to be employed on any day through each contractor.
- 5. Other particulars relevant to the employment of migrant workmen,

(i)

(ii)

Signature of Registering Officer with Seal

Form III [See rule 4(2)] Register of Establishments

	employed 8		con	ractor 9	10		11		
ac	Name and address of contractor workmen are to recruited or ar		for Maximum t migrant be employ	um No. of workmen ed on any trough a	Probable of employmigrant we	luration ment of			
	Part	iculars of Contra	ctor and Inter	-State Migr	ant Workm	en			
1	2	3	4		5	8	6		
		registered	address	carried on in the establishment		emplo	yed on day		
	No. and date	address of the establishment registered	Principal Employer and his	trade, i manufa	ndustry acture or n, which is	of m wor	igrant kmen ectly		
S.No.	Registration.	Name and	Name of the	Type of	business,	Maxim	Maximum No.		

Form IV

[See rule 7(1)]

Application for Licence for recruitment

- 1. Name and address of the contractor (including his Father's/Husband's name in case of individuals).
- 2. Date of birth and age (in case of individuals).
- 3. Particulars of establishment where migrant workmen are to be employed:-
 - (a) Name and address of the establishment:
 - (b) Type of business, trade, industry, manufacture or occupation, which is carried on in the establishment:
 - (c) Number and date of certificate of registration of the establishment under the Act:
 - (d) Name and address of the principal employer.
- 4. Particulars of migrant workmen:-
 - (a) Nature of work in which migrant workmen are employed or are to be employed in the establishment;
 - (b) Duration of the proposed contract work (give particulars of proposed date of commencing and ending);
 - (c) Name and address of the agent or manager of the Contractor at the work site:
 - (d) Maximum number of migrant workmen proposed to be employed in the establishment on any date;
 - (e) Names and addresses of the directors/partners (in case of companies and firms);
 - (f) Name(s) and address(es) of the person(s) in-charge of and responsible to the company/firm for the conduct of the business of the company/firm, as the case may be.
- 5. Whether the contractor was convicted of any offence within the preceding five years. If so, give details.
- Whether there was any order against the contractor revoking or suspending licence or forfeiting security deposits in respect of an earlier contract. If so, the date of such order.
- Whether the contractor has worked in any other establishment within the past five years. If so, give details of the principal employer, establishment, and nature of work.
- 8. Whether a certificate by the principal employer in Form V is enclosed.
- 9. Amount of licence fee paid-No. of crossed demand draft and date.
- 10. Amount of security deposit, if any.

Declaration- I hereby declare that the details given above are correct to the best of my knowledge and belief.

my kilowioago alia bollot.	
Place	Signature of the Applicant
Date	(Contractor)

Note.- The application should be accompanied by a crossed demand draft showing the payment of the prescribed licence fee and security deposit, if any and a certificate in Form V from the principal Employer.

(To be filled in the office of the Licensing Officer)

Date of receipt of the application with crossed demand draft for Fees.

Signature of the Licensing Officer

Application for licence for Employment

- 1. Name and address of the Contractor (Including his Father's/Husband's name in case of individuals).
- 2. Date of birth and age (in a case of individuals).
- 3. Particulars of establishment where migrant workmen are to be employed-
 - (a) Name and address of the establishment;
 - (b) Type of business, trade, industry, manufacture or occupation. which is carried on in the establishment:
 - (c) Number and date of certificate of registration of the establishment under the Act;
 - (d) Name and address of the principal employer.
- 4. Particulars of migrant workmen-
 - (a) Nature of work in which migrant workmen are employed or are to be employed in the establishment;
 - (b) Duration of the proposed contract work (give particulars of proposed date of commencing and ending);
 - (c) Name and address of the agent or manager of the contractor at the work site;
 - (d) Maximum number of migrant workmen proposed to be employed in the establishment on any date;
 - (e) Names and addresses of the Directors/Partners (in case of companies and firms);
 - (f) Name(s) and address(es) of the person(s) in-charge of and responsible to the company/firm for the conduct of the business of the company/firm, as the case may be.
- 5. Whether the contractor was convicted of any offence within the preceding five years. If so, give details.
- Whether there was any order against the contractor revoking or suspending licence or forfeiting security deposits in respect of an earlier contract. If so, the date of such order.
- Whether the contractor has worked in any other establishment within the past five years. If so, give details of the principal employer, establishment and Nature of work.
- 8. Whether a certificate by the principal employer in Form V is enclosed.
- 9. Amount of licence fee paid-No. of crossed demand draft and date.
- 10. Amount of security deposit, if any.

Declaration-I hereby declare that the details given above are correct to the best of my knowledge and belief.

Place Date	Signature of the Applicant
Date	(Contractor)

Note.- The application should be accompanied by a crossed demand draft showing the payment of the prescribed fee and security deposit, if any and a certificate in Form VI from the principal employer.

(To be filled in the office of the Licensing Officer)

Date of receipt of the application with crossed demand draft for fees.

Signature of the Licensing Officer

Form VI

[See rule 7(3)]

Form of certificate by Principal employer

Certified that I have engaged the applicant (name of the contractor) as a contractor in my establishment. I undertake to be bound by all the provisions of the Inter-state Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 and the Rajasthan Inter-State Migrant Workmen (Regulation of employment and Conditions of Service) Rules, 1981 in so far as the provisions are applicable to me in respect of the employment of migrant workmen by the applicant in my establishment.

Place	Signature of the Principal
	employer
Date	Name and address of
	Establishment

Form VII [See Rule 10(2)]

Application for Adjustment of Security Deposit

Name and address of the Contractor	No. and date of application for fresh licence	Date of expiry of previous licence	Whether the previous licence of the contractor was suspended or revoked	in respect of the previous licence	Amount of previous security deposit
1	2	3	4	5	6
Amount of security deposit for the fresh licence	of the balance security	of certificate of registration of the establishment		Particulars of fresh application	Remarks
7	8	9	10	11	12
Diago					

Ч	la	ce					
D	af	6					

Form VIII

[See rule 11(1)]

GOVERNMENT OF RAJASTHAN OFFICE OF LICENSING OFFICER

Licence No.

Dated

Fee paid Rs.....

LICENCE

Licence is hereby granted to...... under section 8(1) of the Inter- State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, subject to the conditions specified in the Annexure.

- 2. This licence is for doing the work of (nature of work to be indicated) in the establishment of -(Name and address of principal employer to be indicated) at-(Place of work to be indicated).
- 3. The licence shall remain in force till-(date to be indicated).

Signature and Seal of Licensing Officer.

Renewal [See rule 14]

Date of renewal	Fee paid for renewal	Date of Expiry
1.	4	
2.		
3.		

Date.....

Signature and Seal of the Licensing Officer

Annexure

The Licence is subject to the following conditions:-

- 1. The licence shall be non-transferable.
- 2. The number of workmen employed as migrant workmen in the establishment shall not, on any day, exceed the maximum number specified in the application for licence.
- 3. Save as provided in these rules the fees paid for the grant, or as the case may be, for renewal of licence shall be nonrefundable.
- 4. The rates of wages payable to the migrant workmen by the contractor shall not be less than the rates prescribed under the Minimum Wages Act, 1948, for such employment where applicable, and where the rates have been fixed by agreement, settlement or award, not less than the rates so fixed.
- 5. (a) In cases where the migrant workmen employed by the contractor perform the same or similar kind of work as the workmen directly employed by the Principal Employer of establishment, the wage rates, holidays, hours of work and other conditions of service of migrant workmen of the contractor shall be the same as applicable to the workmen directly employed by the Principal Employer of the establishment on the same or similar kind of work:

Provided that in the case of any disagreement with regard to the type of work, the same shall be decided by the Joint Labour Commissioner (Headquarters) whose decision shall be final:

- (b) In other cases the wage rates, holidays, hours of work and conditions of service of the migrant workmen of the contractor shall be such as prescribed in these rules.
- 6. Every migrant workmen shall be entitled to allowances, benefits, facilities, etc., as prescribed in the Act and the Rules.
- 7. No female migrant workmen shall be employed by any contractor before 6 A.M. or after 7 P.M.:

Provided that this clause shall, not apply to the employment of female migrant workmen in Pit head Baths, Creches and canteens and as Midwives and Nurses in hospitals and dispensaries.

- 8. The contractor shall notify any change in the number of migrant workmen or the conditions of work to the licensing officer.
- 9. The contractor shall comply with all the provisions of the Act and the Rules.
- 10. A copy of the licence shall be displayed promptly at the premises where the migrant workmen are employed.

Form IX

[See rule 14(2)]

Application for renewal of Licence

- 1. Name and address of the contractor.
- 2. Number and date of the licence.
- 3. Date of expiry of the previous licence.
- 4. Whether the licence of the contractor was suspended or revoked.
- 5. Number and date of the crossed demand draft enclosed.

Place		•	•	•	•		
Date							

Signature of Applicant

(To be filled in the Office of the Licensing Officer)

Date of receipt of the application with crossed demand draft No. and date.

Signature of the Licensing Officer

Form X

[See rule 21]

[Form in which to furnish particulars in respect of recruitment and employment of migrant workman/workmen as prescribed under sub-rule (1) of Rule 21, to the authorities specified under the explanation below sub-section (2) of section 12 of Inter-State Migrant workmen (Regulation of Employment and Conditions of Service) Act, 1979.]

- 1. Name and address of the Contractor.......
- 2. Name and address of the sub-contractor through whom recruitment has been made......
- 3. Name and address of the establishment.....
- 4. Name and address of the Principal Employer......
- 5. Name of the State in which the place of work is located.......

6. Name of the State in which recruitment was made...

<u> </u>	Name of	the State II	which	recruit	ment was n	naue					
S. No.	Name of migrant workman	Husband's	Sex	Age	Permane home address	address next of of mig	address of the next of the kin of migrant		ee and ess of dence the e State	disp all	nount of lacemen owance paid
1	2	3	4	5 -	6	7			8		9
Amour of outwar journe allowar paid	of wag rd for outwa nce journe	require to be ey perform	recru d	te of itmente	Date of employment	Date of rates wages and other allowances payable		ct of ment	othe	er ce	Remarks
10	11	12	1	3	14	15	16	i	17		18

(The Principal Employer)

Note.- In case where migrant workmen concerned have been recruited from more than one States, separate returns shall be submitted in respect of each such State.

Form XI [See rule 24]

[Return to be sent by the Contractor to the authorities specified under explanation below sub-section (2) of section 12 of Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.]

And the state of t
Name and address of the Contractor
2. Name and address of the sub-contractor through whom recruitment has been
made
Name and address of the establishment
4. Name and address of the Principal Employer
5. Name of the State in which the place of work is located

6.	Name of	the State	in which	recruitment	was	made
----	---------	-----------	----------	-------------	-----	------

S. No.	o. Name of Father's/ migrant Husband's workman name		5	Sex	Designa	ition			rmanent ess indica State	15 00		
1	2			3		4	5		6		7	
Place and addre of resider in hor	employments s	ent	Date whi ceased emple	ich to be	da	iys	Details of of wages other allowand paid	and		ment ince	outward allowar wago outward	unt of journey nces and es for journey nid
8	9		1	0	1	1	12		13		1	4
journe and	unt of return ey allowance wages for journey paid	W	Total vages paid	Deta compo and alloy	ensa oth	ation er	Amount of deductions if any	s, ad		adv	nount of vance, if any covered	Remarks
	15		16		17		18		19		20	21

DECLARATION

I/We hereby declare that all wages, other dues including displacement allowance, outward return journeys allowances and wages for journeys periods payable to migrant workman/workmen named above and employed by me/us have been paid by me/us/to him/them.

Place	Signature of the Contractor or
Date	his authorised representative
Submitted to :-	
(1)	
(Specified authority in the State in employed).	which migrant workman/workmen is/are
(2)	
(Specified authority in the State fro has/have been recruited).	m which the migrant workman/workmen
Copy forwarded to:	
(The Principal Employer)	Signature of the Contractor or his authorised representative Date

Note.- In case where migrant workmen concerned have been recruited from more than one States, separate returns shall be submitted in respect of each State.

Form XII

[See rule 48]

Register of Contractors

(1) Name and address of the Principal Employer.....

(2)	Name	and	address of	the	establishment
-----	------	-----	------------	-----	---------------

S. No.	Name and address of Contractor	Nature of work on contract	Location of contract work	Period of contract From To	Maximum No. of migrant workmen employed by Contractor
1	2	3	4	5	6

Form XIII

[See rule 49]

Register of Workmen Employed by Contractor

Name and address of

Name and address of

Contractor..... es

establishment in/under which

migrant workmen are

employed.....

Name and address of the establishment....

Name and address of Principal Employer......

Sl. No.	Name and surname of migrant workman	Age and Sex		Father's/ Husband's name	em	Nature of aployment/ esignation	Permanen Address of workmen (V Tehsil/ Tal Distri	migrant illage and uka and
1	2			4		5	6	
Local address	Date of commencement of employment			Signature or thumb impression of migrant workman		Date of termination of employmen	termination	Remarks
7	8	8			9		11	12

Signature of Contractor or his authorised representative

Form XIV [See rule 50] Service Certificate

Name and address of	Name and address of
Contractor	establishment
	in/under which
	migrant workmen are employed
Nature and location	
of work	
Name and address of the	Name and address of
migrant workmen	Principal Employer
Age or Date of Birth	
Identification Marks	
Father's/Husband's name	

	and the same of th	Nature of work done	Rate of wages (with particulars of unit in	Remarks	
From	То		case of piece-work)		
2	3	4	5	6 `	
	emp	Total period for which employed From To 2 3	employed work done	employed work done particulars of unit in case of piece-work)	

Signature of Contractor or his authorised representative

Form XV

[See rule 51(1)] Displacement and outward Journey Allowances Sheet

Name an	d address of the		Name and address of the					
Contracto	or		establishment					
Name an	d address of the Pr	incipal	Month and year					
Employe	r							
~		THE S. C. V.						

S. No.	mi	e of the igrant rkman		nther's/ and's name		manent home ress indicating the State		ce and address of lence in the home State		
1		2		3		4		5		
Designation	ignation Rate of wages W			oayable ir nonth		Place of recruitment		ce of work with ess indicating the State		
6		7		8		9		10		
			d nearest to the comm		comm	Date and time of commencement of journey from place of residence		Expected date and time of arrival at the place of work		
11			12		13		14			
Details of journeys fro of resider home State	om the nce in t to the	place the	second and/or xpenses	of bus fare class train other jou separately	n fare rney y as per	indicated Column No	in	Amount of displacement allowance		
of w	vork			les of Jou ted in Col				Rs. P.		
1	15			16		17		18		
Amount outward jou allowan	urney	Wage outward per	journey	Total am	TIPL PROBLE	Date on whic	0			
19		2	0	21		22		23		
								Tal		

Actual date and time of arrival at the place of work			Signature or thumb impression of the migrant workman	Remarks
24	25	26	27	28

Note.- Indicate separately different mode of journeys entries are to be made against each individual migrant workman.

Signature of the Contractor or his authorised representative Date.....

Form XVI

[See rule 51(1)]

Return Journey Allowance Register

	-	
Name and address of the		Name and address of the
Contractor		establishment
Name and address of the		Month and year
D ' ' 1 E 1		

Principal Employer.....

S. No.	Nan migran	ne of t wor		Father's/ Husbar name			nd's	Permanent home address indicating the State			200000000000000000000000000000000000000	Place & Address of residence in the home State		
1		2			3	}			4			5		
Designation Rate of wages P			Plac	Place of work			Railway Station/bus-stand nearest to the place of work			Railway Station/bus stand nearest to the place of residence in the home State				
	6		7			8			9				10	
			-	•	T				1 0			61-	fama a 1/2 f	
Date and time of Expecte		cted c	late	Expe	ected	moc	les of				fare and/of			
commencement of and		time	of	jour	neys	fron	n the	sec	cond c	lass traii	n fare and/or			
journe	ey from	the	arriv	al at 1	al at the place of wo			rk t	o place		other	journey	expenses,	
plac	e of wo	rk	resid	lence	nce in of resider			nce in the separat			eparat	tely as per expected		
			the ho	me S	State home			State modes of			des of	f journeys indicated in		
											Column No. 13			
	11			12			1.	3				14		
indica Colun	tal unts ited in in No.	re jou	ount of turn urney wance	jo	iges f eturn ourney eriod	am	r Total amount		Date of which paid	h	thu impres the n	ture or amb ssion or nigrant kman	Remarks	
1	5		16		17		18		19		20		21	

Note.- Indicate separately different modes of journey.

Entries are to be made against each individual inter-State migrant workmen.

Signature of the Controller or his authorised representative

Date.													
Duto.	٠	٠	٠	٠	٠	۰	۰	•	٠	٠	٠	٠	

Form XVII

[See rule 52(2)(a)]
Muster Roll

NI	NI 1 11 C.1 (11)
Name and address of the	Name and address of the establishment
Contractor	in/under which migrant workmen are employed
Nature and location of work	Name and address of Principal Employer

S. No.	Name of	Name of Father's/				Remarks			
	migrant	Husband's		1	2	3	4	5	1
	workmen	name		1		'	_	,	

For the month of.....

Form XVIII [See rule 52(2)(a)] Register of Wages

Name and address of the Contractor	Name and address of the establishment in/under which inter-State migrant workmen are employed
Nature and location of work	Name and address of Principal
	Employer

				vv aş	ge periou	•••••	• • • • • • • • • • • • • • • • • • • •	•••	
S. No.	Name of is state mig workma	rant	Serial No register of			tion/nat work	ure of	No. of days worked	
1	2		3			4		5	
Units of	Daily-rate			Amou	nt of wag	ges earne	ed .		
work done	of wages/ piece-rate	Basi		-dataer/ Le:	Pa (Na paym		r cash nents are of ats to be ated)	Total	
6	7 8		9		10	1	1	12	
(indicate	Deductions, if any Net amount paid (indicate nature)			impressi	Signature/ Thumb impression of inter-state migrant workman			of Contractors authorised resentative	
- 117									

Form XIX

[See rule 52(2)(c)]

Register of Deductions for Damage or Loss

Name and address of the	Name and address of the establishment
Contractor	in/under which inter-State migrant
	workmen are employed
Nature and location of work	Name and Address of Principal
	Employer

S.No.		interstate migr vorkman	Father's/ Husban name	d's	Designation/ Nature of employment			
1		2	3		4			
Particulars of damage or loss		Date of damage or los	- 1	Whether interstate migrant workman showed causes against deduction	ı	Name of person in wh presence employee' explanation was hea		
		6		7		8		
Amount of deduction		action No. of		Date of rec	cov	ery	Remarks	
impose	ed installments		F	First installment L		st installment		
9		10		11		12	13	

Form XX [See rule 52(2)(c)] Register of Fines

Register	
Name and address of the Contractor	Name and address of the establishment in/under which inter-State migrant workmen are employed
Nature and location of work	Name and address of Principal Employer

No.	state migrant Husband's		Designation/ nature of employment	which fi impose	ne	Date of offence		
1	2	3		4	5			6
migr sh	ther inter-state rant workman lowed cause against fine	Name of person whose presence employee's explanation was heard	e	Wage period and wages payable	Amount of fine imposed	whiel	e on a fine ised	Remarks
	7	8	-	9	10	1	1	12

Form XXI

[See rule 52(2)(c)] Register of Advances

Name and address of the	Name and address of the establishment
Contractor	in/under which inter-State migrant
	workmen are employed
Nature and location of work	Name and address of Principal
	Employer

S.No.	No. Name of inter- state migrant workman		Father's/ Husband's nam		Nature of employment/ Designation	Wage period and wages payable	Date and amount of advance given		
1 2		3		4	5	6			
which	ose(s) for advance	by whi	installments ch advance to e repaid		Date and amount each installment repaid	Date on whice last installment was repaid	- 1	Remarks	
7		8			9	10		11	

Form XXII

[See rule 52(2)(d)] Register of Overtime

Name and address of the	Name and address of the establishment
Contractor	in/under which inter-State migrant
	workmen are employed
Nature and location of work	Name and address of Principal
	Employer

				mploye	1	•••••			
S.No.	.No. Name of inter-state Migrant workman		Father's/ Husband's name			Designation/ nature of employment	Date on which worked overtime		
1 2			3	4		5		6	
worked	or production	rates of	and the grant of the same of	Overti		Date on which overtime wag paid		Remarks	
7		8	9	10		11		12	
	1/2			192					

[See rule 56(1)] Return to be sent by the Contractor to the Licensing Officer

Half Year Ending.....

I. Name and address of the Contractor
2. Name and address of the establishment
Name and address of the Principal Employer
4. Duration of contract: From To
5. No. of days during the half-year on which-
(a) the establishment of the principal employer had worked.
(b) the contractors' establishment had worked.
6. Maximum number of inter-State migrant workmen employed on any day during
the half year:
Men Women ChildrenTotal
7. (i) Daily hours of work and spread over.
(ii) (a) Whether weekly holiday observed and on what day-(b) If so, whether it was paid for-
(iii) No. of man-hours of overtime worked- 8. Number of man days worked by-
Men Women Children Total
9. Amount of wages paid-
Men Women Children Total
Note Wages shall not include wages for periods of outward and return journeys.
10. Amount of deductions from wages, if any-
Men Women Children Total
11. Amount of displacement allowance paid- Men Women Children Total
Men Women Children Total 12. Amount of Outward journey allowance paid-
Men Women Children Total
13. Amount of wages for outward journey's period paid-
Men Women Children Total
14. Amount of return journey's allowance paid-
Men Women Children Total
15. Amount of wages for return journey's period paid-
Men Women Children Total 16. Whether the following have been provided:-
Installer of Assembly Construction (Construction Construction Construc
(i) Residential accommodation;
(ii) Protective clothing;
(iii) Canteen;
(iv) Rest-room;
(v) Latrine and Urinals;
(vi) Drinking water;
(vii) Creche;
(viii) Medical facilities;
(ix) First Aid;
(If the answer is 'yes' state briefly nature/standards provided).
Place
Date
Signature of Contract

[See rule 56(2)]

Annual Return of Principal Employer to be sent to the Registering Officer

Year ending 31st December.

- 1. Full name and address of the Principal Employer.
- 2. Name of establishment:
 - (a) District
 - (b) Postal Address
 - (c) Nature of operation/industry/work carried on.
- 3. Full name of the Manager or person responsible for supervision and control of the establishment.
- 4. Number of contractors who worked in the establishment during the year (Give details in Annexure).
- 5. Nature of work/operations on which migrant workman was employed.
- 6. Total number of days during the year on which migrant workman was employed.
- 7. Total number of mandays worked for by migrant workman during the year.
- 8. Maximum number of workmen employed directly on any day during the year. 9. Total number of days during the year on which direct labour was employed.
- 10. Total number of mandays worked by directly employed workmen.
- 11. Change, if any, in the management of the establishment, its location, or any other particulars furnished to the Registering Officer in the application for Registration indicating also the dates.

Place					
Date					

Principal Employer

Annexure to Form

Name and address of the contractor	Period of contract From To	Nature of work	Maximum number of workers employed by each contractor	days	No. of mandays worked	
1	2	3	4	5	6	
		18				

